

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Miscellaneous Application No.4 of 2018
And
Original Application No. 10 of 2018
Date of order : 11-01-2018

Between :

K.Dyvaseervadam s/o late K. Devadanam,
aged 63 years, r/o No.2/140D-2, Kranthi Nagar,
Yerraguntla-516309, Kadapa District.Applicant

AND

1. The Union of India rep., by its Secretary,
Ministry of Information, Technology and
Communication, Department of Posts,
Dak Bhavan, Parliament Street, New Delhi.
2. The Director General, Department of Posts,
Dak Bhavan, Parliament Street, New Delhi.
3. The Chief Postmaster General, A.P.Circle,
Hyderabad-500001.
4. The Postmaster General, Kurnool Region,
Kurnool-518002.
5. The Superintendent of Post Offices, Proddutur
Division, Proddutur-516360, Kadapa District.Respondents

Counsel for the Applicant : Mr.P.Venkata Rama Sarma

Counsel for the Respondents : Mrs B.Gayatri Varma, Addl.CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER

THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

Heard Mr.P.Venkata Rama Sarma, learned counsel for the applicant and Mrs B. Gayatri Varma, learned Additional Standing Counsel for Respondents.

2. Delay in filing the Original Application being 31 days and properly explained, is condoned. MA No.4 of 2018 is allowed accordingly.

3. This Original Application is filed challenging the rejection order passed by the 5th Respondent refusing to grant promotion to the applicant to the cadres of HSG-II with effect from 06.08.2005 and HSG-I with effect from 01.08.2011. Similar issue fell for consideration before the Cuttack Bench of Central Administrative Tribunal and the learned Tribunal granted promotions of the applicants therein. It is submitted by the learned counsel for the applicant that the order passed by the Cuttack Bench of CAT granting the said promotions was also implemented by the Department vide Director General's letter dated 23.01.2015. Learned counsel for the applicant further submits that the applicant in the instant case is similarly situated to the applicants in OA No.1196 of 2004 on the file of Cuttack Bench of CAT. If that is so, the Respondents are directed to grant promotions to the applicant herein also in the light of the judgment of the Cuttack Bench of CAT in OA No.1196 of 2004 and pass appropriate orders within a period of eight weeks from the date of receipt of a copy of this order.

4. With the above direction, the Original Application is disposed of at the stage of admission.

5. No order as to costs.

(MINNIE MATHEW)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 11th January, 2018.
Dictated in Open Court.

vl